MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI PRANAB MUKHERJEE: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted,

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.15 p.m. today.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

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The House reassembled after lunch at eighteen minutes past two of the clock, The Vice-Chairman (Shri V. B. Raju) in the Chair.

THE NAGALAND APPROPRIATION (NO. 2) BILL, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Vice-Chairman. Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain out SUMS from and of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76, as passed by the Lok Sabha, be taken into consideration.

As hon. Members are aware, consequent upon the President's Proclamation dated the 22nd March, 1975 issued under Article 356 of the Constitution the Budget of the State of Nagaland for 1975-76, along

with a Summary of the Demands for Grants for the year, was presented to Parliament on the 24th March, 1975. Pending the passing of the Demands for whole year, a 'Vote on Account' to meet the requirements of the State Government for the first three months ending June. 1975 was obtained and the Appropriation (Vote on Account) Act, 1975 was passed in March, 1975. The Detailed mands for Grants were since laid on the Table of the Lok Sabha on 6th 1975, and copies thereof have also been made available to hon. Member of this House.

The Lok Sabha has granted the balance of the Demands for Grants and has passed the connected Appropriation which is now before this House. meet the total estimated expenditure during the year 1975-76, the Bill provides for the payment and appropriation from and out of the Consolidated Fund of Nagaland a total sum of Rs. 67.99 crores, comprising Rs. 66.03 crores voted the Lok Sabha and Rs. 1.96 crores charged on the Consolidated Fund of the State, and is inclusive of the sum earlier authorised for withdrawal under the Nagaland Appropriation (Vote on Account) Act. 1975.

Sir, in March, 1975, while discussing the Appropriation (Vote on Account) Bill, this House had also a general discussion on the Nagaland's Budget for 1975-76. I do not, therefore, wish to take the time of the House by dwelling upon again on the various items of provisions in the Budget. The House will also appreciate that the passing of the whole year's Budget will not preclude the State Assembly from considering and passing a modified Budget if the popular Government in the State, when it takes over, chooses to present one to the State Assembly.

The question was proposed.

SHRI KHYOMO LOTHA (Nagaland): Mr. Vice-Chairman, Sir the Nagaland State came into being on the 1st December, 1963. Inaugurating the

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State, the rate Dr. Radhakrishnan, the former President of the Indian Union. said--

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"Let all past rancours and misunderstandings be forgotten and a new chapter of progress, prosperity and goodwill be written on the page which opens today."

Sir, very unfortunately, at that time, the leaders of the NNO Party failed grasp the speech of the President of India. They regarded the speech as a mere statement and not as a challenge to the Naga leaders in particular and to people of Nagaland in general. That was why they failed to bring about progress, prosperity and harmony in the State of Nagaland despite their eleven years' in the State. And as a result they fared very badly in the last General Election and lost to the UDF. This NNO Party did not act as they should have, but they continued to create confusion in minds of the people and to mislead the legislators by false propaganda by publishing a lot of wrong statements in the papers and through their speeches inside and outside the House.

As a consequence the Presidential Rule was proclaimed in the State of Nagaland keeping the State Assembly in suspended animation. I am very sorry to say that their false propaganda creating confusion in the minds of the public and legislators unpreceled to defection in Nagaland, dented in the history of parliamentary democracy in India. However, Sir, the people of Nagaland are in support of U.D.F. and accept the approach and policies of the U.D.F. government. Today, I am happy to inform the House and the Government, that once again the U.D.F. commands majority in Nagaland. Therefore, I would urge the Central Government to immediately call upon the U.D.F. leaders to form the Ministry and thereby instal a popular government in the State. Sir, this is very important because prolonging the President's Rule in the State of

Nagaland, keeping the State Assembly in suspended animation or dissolution be harmful not only to the State et Nagaland but also to the Centre. The U.D.F. today has the majority in Nagaland and must be called upon to form the Ministry.

Coming to the point of grants, The Central Government must give more money for the developmental activity of the State keeping in view the difficult terrains and its backwardness and the poverty of the people. Sir, here I would emphasise more on communication and agriculture.

Sir, we want integration. in favour of integration and solidarity of this country. But you can consolidate a country only through communication. am sorry, Sir, we have been kept aloof from the national mainstream for so many years. There has been no proper development of roads and communications. Even today to reach Nagaland you have only one railway line which goes to Assam and it is also in a very bad shape. Therefore, more grants should be provided. Money should be given for the construction of roads. Since the U.D.F. came to power, they have approached the Central Government for the construction of two more border roads linking most of the internal parts of Nagaland to the States of Assam and Arunachal. But the Central Government has not given any clear assurance on this, I am sorty to say. I would once again ask the Government to grant us more funds on this head. Communication roads must be improved. Integration cannot be done without communica-

Coming to agriculture, most of the population of Nagaland live on agriculture. In order to involve them into healthy activities and to assimilate them in the national mainstream we have to provide them facilities, provide them with funds so that they may cultivate their land and produce more. But we are lacking the wherewithal. Therefore, we have to spend more money on this border State, on this strife torn [Shri Khyomo Lotha]

State to bring round the people of Nagaland and to improve their condition.

Then, Sir, that I would like to point out is that in order to win the goodwill of the Naga people, immediate steps should be taken to remove all military camps and posts from the Naga villages. For the last many years, Nagas have suffered not only physically but mentally and psychologically also. Mr. Vice-Chairman, you yourself had seen when you went to Nagaland with the PAC, if I am not mistaken, how the villagers came and complained to you that the Army posts had been put right in the middle of the villages. This creates a lot of psychological effect on the minds of the people and also creates a lot of mis-understanding between the civilian population and the security forces. And that is why we hear in the House and outside the House, in the papers, allegations against the Anned Forces. We are not, personally I am not, against the Armed Forces as such then because of this staying together, there are bound to be, and there have been. many involvements. A lot of these unfortunate things have happened and the Government simply cannot go on denying them in the House. These are a fact. Therefore, it will be great relief to our people mentally if these Army posts are removed from the villages. They should be posted on the international border areas to guard our international boundary.

Then, Sir, immediate steps should be taken to stop recourse to third-degree methods on the people of Nagaland, whether they are underground or overground. of And this inflicting electric stop. Sir, if is most should unfortunate that these things are happening in Nagaland. There are instances where even the children of officers, when they were arrested on a mere suspicion, have been given this treatment. There are such cases. So, Sir, the Central Government is responsible, and you have been responsible since the creation of Nagaland given the list to him. What sort of Gov-

State, so far as law and order is concerned. These people are now under your guidance and direction. So you are responsible morally and you are responsible in every respect. Therefore, these things must be stopped. Recently our Member in the Lok Sabha raised the question that two people were beaten to death by the security forces when these were captured by them. I myself two sent a telegram to our Home Minister in that regard. These things are happening and these things are not doing any good to our people. We are not winning them, but we are antagonising these people, especially the children of these people who suffer, their families, relatives friends. It is most painful. Therefore, I would urge upon the Central Government to remove these posts and move them away from the villages. Our custom and our tradition is that even women and girls go alone to the jungle to collect firewood, to fetch water. And this has become so unsafe for them. When they go like that, this rape, molestation, all these things happen because we are letting them stay together. And it is very difficult to prove a rape case. And the villagers have scope of going to a court of law. That is why many of these cases have suppressed, kept in their own mind and told only to their families and relatives. These are borne by the people and suppressed in their minds. This is most unhealthy and that is why we are not winning the goodwill of the people of Nagaland. Then, Sir, all the prisoners kept in the custody of the security forces must be immediately handed over to the civil administration. On the 6th of March I had tabled a question asking even for names of those who were captured ungerground China bound. More 100 were captured. But their names were not provided though I had asked for them names. These names are not given not only to me, but they have not been given even to the State Government in Kohima. Only recently I asked the Chief Secretary whether he has got a list of their names. He said, no. The security forces had not

ernment is this? It is most unfortunate. There is a rumour now going on that there are more than 10 girls captured along with this group and they are being misused and molested inside Army camps. This is bound to happen. Therefore, I say these people must be immediately transferred and handed over to the civil authorities.

The Minister said that the Naga people must come and join the mainstream national life. How can we bring the youth to the mainstream of national life, unless we involve them in the nation building activities and unless we give them scope and opportunities? We cannot simply ask them to join the national mainstream. So, I would urge the Government to provide more opportunities and widen the scope for the Naga youth in the Central services, in the Railways, in the Posts and Telegraphs and many other fields where they have no place now. Then they may come forward and involve themselves in nation building and then join the national mainstream.

Then, in order to establish a stable Government in the border State of Nagaland, the Central Government must have confidence in the leaders of UD1 and other public leaders in Nagaland. While speaking on the Sikkim Bill the other day I had pointed out that instead of having talks with the elected members, and the Ministers in Nagaland you go on consulting only their bureaucrats. This is most unfortunate. This shows that you have no confidence in Naga leaders. Unless Central leaders have confidence in them and until you give them more responsibilities, it will be very difficult to solve the Naga problem. UDF is the party which has got the mandate of the Naga people because of their policy of reconciliation which will win the goodwill of the people and which will enable them to forget the past rancour. Only this policy of reconciliation can meet the challenge that has been posed to us by our late President Dr. Radha-Therefore, I will ask the Government and appeal to them to have confidence in our Parties and in our leaders. I would appeal not only to the Central Government and the ruling party, would even appeal to my colleagues m the opposition to support our policy and extend their co-operation in this. Sir, once again remind the Government of the fact that the UDF is the only party which will fulfil the aspirations of the people and which will meet the challenge that has been thrown at our Naga people and the Naga leaders by the former President, the late Dr. Radhakrishnan and we are prepared to do it and we are aware of it. Therefore, Sir, the Central Government give the UDF an opportunity to form a Government, a popular government, there. Thank you, Sir.

SHRI N. R. CHOUDHURY (Assam): Sir, I support the Bill and, while doing so, I would like to make certain points.

Sir, Mr. Lotha, while speaking on this Bill, referred to the neglect by the Union Government of the development of State and he also pleaded for liberal grants for Nagaland. Sir, the grievances put forward by Mr. Lotha are not the grievances of Nagaland alone. The whole of North-Eastern Region excepting which is inhabited mostly by the hill tribes is like this and you will find a lot of anti-national elements there and also foreign agents have become quite active in that part of the country taking advantage of the dissatisfaction of the people. since independence, no proper was paid to this part of the country as a result of which backwardness in this area has become more chronic and the people there broadly feel that no development is possible under the present set-up. This feeling has become mostly responsible for the agitations some of which have taken an anti-national character. The activities of the foreign agents there who are very active there have become intense and their activities are growing day by day because of the growing dissatisfaction among the people. Therefore, Mr. Lotha has a point in that that very little attention was paid to his State in respect of the development of communications, industry and in respect

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of general economic development. He also talked about agricultural development. Sir, I also fully agree with him so far as this point is concerned and I also appeal to the Government to take special steps for the economic development of Nagaland so far as this Bill is concerned and for the economic development of the whole North-Eastern Region in the interest of our national security.

Sir, Mr. Lotha also explained how the President's Rule was imposed there and he demanded that immediate steps should be taken for handing over power to a popular government and he claimed that the UDF is having the majority in the Assembly. Sir. I hold no brief for the NNO and that has also no alliance with us. But, even then, the fact remains that we have seen what the political situation in Nagaland is and we have ascertained the facts. There is no possibility of having any stable Government there in the near future. Sir, even if the UDF comes into power today and tomorrow it cannot remain in power, it will also be of no help to his own party. Clashes among themselves have become very intense now. Everybody will come and say that he holds a brief for the Naga people. They always fighting amongst themselves. And this fighting also stands in the way of development of that region. They have little time to apply their mind for the development of that region. They are continuing fighting among themselves. So, Sir. my humble submission will be that both the NNO and the UDF should stop this type of fighting among themselves, and they should also see to it, whether the NNO comes into power or the UDF comes into power, that a stable, popular government can be installed there; whoever may be the Chief Minister there. don't mind, but there must be stable government. If this game of fighting continues, there will be no stability in Nagaland.

they were fighting amongst themselves has

and they caused instability to the Government there, and so President's rule that time was a must. Both the UDF and the NNO people also admitted Government of India had no other alter-President's native but to impose there.

While supporting the stand of the Government of India in imposing President's tule there. I have to make a humble submission. If we just look at the past in relation to the present problems of Nagaland, we will see that neither the leadership at the national level nor the political leadership at the zonal level could read the real attitude of the Naga people. As a result of this, the Naga character was misread both at the State level and at national level. So the whole issue mishandled from the beginning. Sir, the Naga character is that they don't want to submit to anybody else. A Naga doesn't want to bow his head before anybody else. During the British rule also, managed the Nagas in a manner that the Naga people thought that they were independent, and that much of independence was given to them and they were made to feel that they were under British rule. In a diplomatic way used to manage the affairs in that part. After independence, in the post-independence perioa. Meghalaya was safe to some extent because Shillong was the of Assam. But in Arunachal Pradeshpreviously it was NEFA-and in the Mizoram areas, officers who were posted there thought that they were the rulers there and they posed like rulers and had any sort of enjoyment there according to their sweet will. There was no rule of law in those areas. There was whimsical of the officers. This is the first point. Secondly, the political leadership in that part of the country wanted a cultural, econonneal and political predominance over the tribal people living in those areas as a result of which these Nagas revolted. Mr. Lotha referred to certain things about the behaviour of our armed Sir. the President's rule came because there. Let us apply our mind to what he said dispassionately and

prejudice. I had the opportunity of coming into contact with some people. I do not know where they are now. At that time, they were in contact with the Nagas when Mr. B. P. Chaliha, the ex-Chief Minister of Assam and some other people were trying to establish links with the underground Nagas so that they could be brought in the mainstream of our national life. One Mr. Pannalal Das Gupta of Calcutta, a great revolutionary leader, was initiative. He had some contacts with the Naga people when he was underground sometime during the freedom movement and also later on. In the room of Mr. Chaliha, I had the opportunity of meeting some of these people. There, I found one Bengali lady married to a Naga gentleman. Some other people were also there. She narrated that her father-in-law and motherin-law had told her that the way our security forces were behaving there, was not known to them. They had seen Hind Fauz and the American forces. Their opinion was that a lot of torture was being perpetrated on the Naga people. There might have been some necessity for this. But all that took place was necessary. It means that there have been certain excesses. What I mean to say is that the Naga people cannot be subjugated. They can be won over by friendship and warmth. But if any attempt is made to win the Naga people by force, that is bound to fail. This is what anybody who knows the Naga character will agree. Nagas cannot be conquered by force. They can be won over by love and affection. While dealing with the problem of the North Eastern region, this warmth is lacking, My humble submission to the Government, through you, is that they should put in this warmth while tackling the problem of the North Eastern region. The other day, a Minister of Mizoram has complained about the excesses in Mizoram also. Sir, you know, our Party is ruling there Mizoram and a Minister of the Mizoram Government has complained about it. appeared in the press also. It has been complained that certain excesses were committed by the security forces there. also have some personal knowledge about it.

Nagaland Appropriation

Sir, our point is that these hostile activities in North Eastern Region should be stopped and the Government should take all possible steps to put an end to these things. But, Sir, for doing that we should make all out efforts to bring the Naga people and also the Mizo people to the mainstream of the national life. And, unless we bring them to the mainstream cultural, political and economic life, we cannot bring them to the mainstream of the national life and if we cannot make them feel that they are one with us, the problem in that area will never be over. Sir, I hope the Government will take effective steps in that regard and for attaining that objective only the official measures, security forces and administration activities will not be enough. Time rings) Sir, my request to the Government, through you, is that some non-official efforts should also be made. Some non-official agencies should also be encouraged to take up the issue with missionery zeal basis so that we can bring the Naga people and the Mizo people to the mainstream of our national life.

Only one more point, Sir. I only want to point out one more thing or bring to the notice of the Minister one thing. At the moment Nagaland is under the President's rule. On an earlier occasion we had discussed that Mizo rebels had issued a notice to all non-Mizos that they should vacate Mizoram by the 1st of January and they had also warned that if the non-Mizos did not vacate by the 1st of January, dire consequences would follow. We know that necessary security measures taken but even then we lost three police officers and some more police officials are being killed even today. What is happening in Nagaland? Sir, in the Dimapur sub-division of Nagaland, the Additional Deputy Commissioner issued a notice to all non-Nagas-not outsiders but non-Nagas, there are many non-Nagas who are permanent residents Nagaland, here is a Cachhari tribe who are the original settlers of that area and they reside in that area-asking them to quit by the 10th of May. Today is the 12th but [Shri N. R. Choudhury]

they were asked to quit by the 10th May failing which they were threatened with dire consequences and the village heads and sub-divisional officers were instructed that they should either destroy or confiscate all the movable properties of non-Nagas by that period. If these people did not execute these orders, then they were threatened that they too would be arrested. Sir, this is a report which has appeared in the press.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Did you make sure of it?

SHRI N. R. CHOUDHURY: Sir, this is a press report and how can I make sure of it? It is for Government to find out the truth. I am bringing it to the notice of the Government. They should make sure of it and they should also inform us of what is happening there.

Now, Sir, it has created a lot of agitation in the mind of non-Naga residents in that area and also outside that region because a number of them have got their relations there.

Naturally it will have an effect everywhere. Now, Sir, it has also appeared in the press that one Rajbari Parishao, which is an organisation of Cachari tribals of that area, has sent a telegram to the Government of India asking them to intervene in the matter and save the lives and property of the non-Nagas in that region. Sir, 10th May is over. Now naturally the non-Naga people who are residing in Dimapur have their relations everywhere in the entire north-eastern region. Naturally people will be anxious to know what happens to their relations staying in Nagaland. So, Sir, I expect the Government to say something about it and also ensure the security of life and property of non-Naga residents staying. in Dimapur.

With these words, Sir, I support the Bill.

SHRI B. D. BARMAN (Tripura) : Mr. Vice-Chairman, Sir, it would have been in the fitness of things if this Appropriation Bill were discussed in the Naga Assembly. I do not know if I and this Parliament are intruging upon the rights of the Naga people. The way things happened in Nagaland-of course I am not speaking either for the UDF or the NNO--and the imposition of President's rule, according to my opinion, is anything but democratic. My friend, Mr. Choudhury has said that because NNO and UDF were fighting, President's rule was imposed. A similar explanation was given by the British Government once, when we were asking for independence, that because Hindus and Muslims were fighting with each other, we were not fit for selfrule. The thing is, Nagas have to manage their own affairs, whether it is the UDI or the NNO. It is therefore their concern to decide as to which party will rule. As you know, Sir, there are rivalries in our prothere is rivalry among parties vinces. Saving that President's rule has been imposed because UDF and NNO are struggling with each other is not a fact.

Vice-Chairman, Sir, in the Economic and Political Weekly, under "The day of the Eagle" something has been published. The manner in which the whole affair has been cealt with there, the ouster of the UDF Government, the coming into power of the NNO, the Speaker adjourning the Assembly sine die and ultimately the President's rule, all that is just like in a thriller, like a detective story. I will not go into the details but give only some salient points. At the very outset, the six MLAs who had defected, their whereabouts were not known because they were carried away from one place to another. One MLA who had defected has said that it was just like an eagle swooping on a small bird and carrying it away. So, there are agencies which are instrumental for these defections. Initially their whereabouts were not known but in the long run the Chief Minister, Mr. Vizol found out that they were in the Army camp.

I am completely surprised as to how the 'army cantonment camps' came into the picture. I am reading from the paper:

"Vizol (when he was the Chief Minister) then took up this matter with the Governor L. P. Singh and told him that six of his MLAs were being detained in the army cantonment. Vizol says that the Governor later informed him that the had taken up the matter with the General Officer Commanding of Nagaland "strongly" and had expressed his displeasure over this matter.

Vizol then made a public statement that six of his MLAs had been kidnapped "with the help of the security forces". It was printed in most newspapers. Until today the army has not denied this statement which Vizol had made in his capacity as the Chief Minister of Nagaland."

So, there is something that these 6 MLAs have been detained in army cantonment and how has this 'army cantonment' come into the picture in the matter of defection; it is a matter between a member and a member? This matter about the defection of 6 MLAs was pointed out to the Speaker. The Speaker then went to the house of the NNO leader Jasokie in order to ascertain whether actually they had defected of their own accord or they had been forced to do so. Again I am reading from the paper:

"He did not come out of Jasokie's residence. What did come out was a statement stating that Keditsu, the two Ministers, M. Murry and Wepreni Kapfo, the Deputy Speaker. Hentok Konyak (from Tuensang area), and four other MLAs had also defected from the UDF—thus, for the first time, destroying the majority of the UDF in the Assembly and making the NNO the majority party."

Then, Mr. Vizol has given his resignation. That is all. After that Mr. Jasokie came. to power on March 10, and on March 19, Mr. Jamir took a list of 38 MLAs and gave it to the Governor. The Governor told him to take trial in the Assembly.

That is good what he did but what happened on that particular day, March 20? On March 20, when the Governor had asked for a trial of strength of the two parties on the floor of the Assembly, the Nagaland administration turned the area around the Assembly building into a fortification heavily guarded by security forces. Newspaper and news agency correspondents covering Assembly proceedings regularly were barred from entering the Assembly building that day. So, were all visitors, including leaders of the public.

When the Assembly met with the Speaker a defector from the UDF, in the chair, Jasokie got up and said that ten of his MLAs were being held under duress by the UDF and so the House should not be allowed to take up any matter (that was his attempt at avoiding a trial of strength). The ten MLAs who he said were being held under duress were present in the House on the UDF benches and so they raised their voice in protest against Jasokie's remark. And then the Speaker, Kecitsu, promptly, adjourned the House sine die.

That is the things. So, is it but democratic when in the House both the parties have met for a trial of strength you are not allowing the newspaper and news Agency correspondents to be present in House and the House has been adjourned sinc die? Mr. Vice Chairman, Sir, 'Speaker' is indeed is an honoured person, anything spoken against him is a disgrace to the Assembly or a parliamentary institution itself, but there is also a code of conduct in which he has to conduct the proceedings and if he acts in a partial manner, it cannot just be brushed aside. So, when both the parties have met to have a trial of strength on the floor of House, to adjourn the House sine die anything but democratic. Mr. Vice-Chairman, Sir, the same episode is staged Tripura. In Tripura also, the Assembly stood adjourned in the first week of March. After Governor's Address when a Bill was going to be passed, a very important Bill. Land Revenue and Reforms Act . . .

SHRI PRANAB MUKHERJEE: Tripura / is not under President's Rule.

SHRI B. D. BARMAN: Tripura is not under President's rule. The Speaker adjourned the House sine die in the case of Tripura also. We want that at least a code of conduct should be there by which the Speaker will properly and impartially conduct the business of the House. Mr. Vice-Chairman, Sir, we have seen that as soon as this Bill is produced before the House...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Barman, let us leave this to the Presiding Officers' Conference. Let us come to the Appropriation Bill.

SHRI B. D. BARMAN: I am coming to that. The Speaker adjourned the House sine die and not allowed even the Members to discuss a Bill and pass it by voice vote. The same thing occurred in Tripura also. So, my submission here, Mr. Vice-Chairman Sir, is that the way in which all these things have been done, so far as Nagaland is concerned, according to me, is anything but democracy. The only thing that these two factions were fighting with each other and inevitable conclusion was that the President's Rule has been imposed on them, that is not a fact. If the Governor feels strongly that there is defection, he should dissolve the Assembly. It is a legitimate conclusion that if he feels that defection is going at the very roots of institution of democracy, there is no stable government to run the administration, he should dissolve the Assembly. But what is this if he suspends it and makes the defectors do all the nefarious things? It has been written:

"Nagaland politics was allowed to remain in its present murky state by permitting the defectors to continue as MLAs, thus providing opportunity to various dark forces to manipulate them in their own interest."

So the forces are there, the defectors are there, and they are allowed to do things to manipulate in their interest. And what is then happening? I will read from Economic and Political Weekly dated April 26 1975 :---

"Mr. Dozhu Angami of Chedema who was appointed by village, Nagaland Peace Council a few months ago as their liaison man with the underground to initiate peace talks, was tortured to death by Security Forces.

"He was arrested from his house at 1.00 A.M. on April 4. The Security Forces started beating and kicking him spot. Later, his hands on the and he was rolled bound with ropes down the rugged steps in the village. He was then taken to the jungle nearby and beaten with clubs and rifle butts and later on taken to the BSF camp below the village. He was taken to the camp school for the night. On the way, people saw him crawling up the 6 inch-high steps to reach the school building. He was held incommunicado and was later on taken to Rangapahar army There he was tortured again and electric shock treatment was applied. On Monday, his death was announced and a postmortem was conducted at Dimapur Civil Hospital. The post-mortem report is awaited but there were signs of torture shocks and electric all over body including his ears and private parts. There was blood in his ears and nostrils and bayonet marks on his buttocks. The pupil in the right eye was either taken out or punctured. There was also a big black mark on the right side of the belly."

Mr. Vice-Chairman, we want that when a person is arrested, he should be treated according to the provisions of the law. There are penal laws; there is MISA; there is DIR and various other laws and it is as per the provisions of the law, that he should be treated. The inevitable consequence that emerges is that in the bureaucracy, the forces of perennial oppression have been let loose. People are being arrested and tortured to death. And in this case who is the person involved? He is a person of the Peace Council through when negotiations with under ground Nagas were conducted by UDF Government. After this happening, would any one dare to negotiate with the underground Nagas at the risk of life? That normalcy gone. The period of normalcy that the UDF Government wanted to bring about, gone The period of normalcy that the UDF or the NNO in power, there cannot be any peace talks with the Nagas because if it is done by anybody, it would be at the risk of his life. Therefore, Sir, think, let the Naga people select their own leaders. Let them do what is good for their land. I support this not only for Nagas but for all tribals who are simple people, honest people and hard working but who detest double aealing. We detest double dealing and if any one comes with double dealings, he will not earn our love and he cannot own us nor can we own him and love him. Therefore, let them do what is good for them. Let them govern in their own way and the majority party will obviously do that. Therefore, it is in the fitness of things that the Assembly which was suspended but was still in force, will elect whichever party is in majority and will act according to law.

श्री स्रोम प्रकाश त्यागी (उत्तर प्रदेश): उप-सभाध्यक्ष महादय, सौभाग्य से इस बिल पर विचार करते समय हमारे विन मुद्दी के साथ-साथ हमारे गृह मंत्री भी उपस्थित है। मैं समझना हं कि यह सरकार की वृद्धिमानी और दूरदर्शिता का प्रमाण है कि हमारे दोनो मंत्रालयों के मत्री इस समय यहा पर उपस्थित है। इस बिल के संबंध में इतना ही कहना चाहता हूं कि केवल माल नागालैंड ही नही उत्तर पूर्वी समुचा क्षेत्र भारतवर्ष के लिए बहुत बड़ा खनरे का चिन्ह बना हुन्ना है। मैं समझता हुं कि यदि सरकार ने बुद्धिमानी से काम नहीं लिया तो भविष्य में वहा की स्थिति वैसी ही बन सकती है जैसी साउथ वियतनाम में हुई या कम्बोदिया में हुई ग्रौर यह क्षेत्र भी वैसा ही रूप धारण कर सकता है जैसा अभी पिछले दिनों इन दक्षिण पूर्वी एशिया के देशो में हुआ है।

उप-सभाध्यक्ष (श्री वी० बी० राजु) : ऐसा खतरा गापको बयो लगता है?

श्री स्रोम प्रकाश त्यागी: मुझे वहा पर खतरा दिखाई देता है, इमीलिए मैं कह रहा है। वैसे तो मै बहुत बाहम बाला आदमी हं लेकिन मै उस खतरे की धोर सकेत करना चाहता हू जिसकी मुझे ब्राणका है। मै चाहता ह कि भगवान मेरी अग्रांका को झठा साबित करे। शायद आपको जानकारी हो कि ग्राजादी से पहले से ही ग्रमेरिका की नजर इस क्षेत्र पर लगी हुए थी। ग्रौर ग्रमेरिका कोई पड़यंद रच कर चायना के खिलाफ वहा पर कोई ग्रहा बनाना चाहता था। श्री बिली ग्राहम ने श्री ग्राइजनहावर के समय में एक वहत बड़ा पड़यंत्र बनाया था ग्रौरयह सोचा गया था कि उत्तर पूर्वी क्षेत्र में ग्रमेरिका के द्वारा एक इंडिपेन्डेन्ट मिलिटरी वेस बनाया जाय श्रीर इस उद्देश्य से उन्होंने वहा पर ग्रपने मिशनरीज भी भेजे श्रौर बहुत बड़ी मात्रा में श्रमेरिकन बेप-टिस्ट वहां पहुंचे। इन लोगो ने नागलैण्ड, मिजोरम ब्रादि क्षेत्रों में सेवा की ब्राइ में ब्रराष्ट्रीय कार्य करने शह कर दिये। उन्होने इस बात के लिये भी प्रयाम किया कि इम क्षेत्र में विद्रोह हो। इस प्रकार से अगर आप देखें तो आपको पता चलेगा कि इस क्षेत्र में पड़यंत्र करने में सी० ग्राई० ए० का बहुत बड़ा हाथ रहा है। लेकिन हमारी सरकार इन पड़यंबों को समझ नहीं सकी ग्रौर न ही जान मकी। अब इस खतरे को देखते हुए चायना ने भी इस क्षेत्र में ग्रपने पंजे फैलाने गुरू कर दिये है। श्राप जानते है कि माश्रो एक बहुत बड़ा विस्तारवादी व्यक्ति है। सन 1963-64 में जब में माउथ ग्रफीका में था, यहां पर श्री लाल वहा-दूर शास्त्री जी प्रधान मंत्री थे ग्रौर उस समय तामिलनाडु में हिन्दी के प्रश्न को लेकर कुछ उप-द्रव हुये थे तो उस वक्त श्री चाऊ-एन-लाई ने एक स्टेटमेन्ट दिया था कि भारतवर्ष में विद्रोह की ज्वाला धधक रही है, लेकिन दुर्भाग्य की बात यह है कि भारतवर्ष के ग्रास-पास ग्रौर उसकी सीमाग्रों पर कोई कम्युनिस्ट देश नही है जो इस विद्रोह की ज्वाला को ग्रीर भी प्रज्वलित करे।

[RAJYA SABHA]

में समझता हू कि उसी नीति के प्रमुसार इस क्षेत्र में प्रवेण करने की चेंग्टा कर रहा है और प्राज वह नागालेण्ड और मिजारम में विदोहियों के साथ हैं और अरुणाचल प्रदेश में उसके एजेंन्ट मित्रय हैं ताकि वह इन क्षेत्रों में अपनी काल्ति को फैंगा सके जो कि उसकी योजना का अन है। वह प्रपनी इस योजना को यहां पर चालू रखना चाहता है और जिस तरह में उसने कम्बोडिया और विण्टनाम में अपनी योजना जारी रखी, उसी योजना को वह वर्मा द्वारा इस क्षेत्र के विदोहियों को हर तरह की मदद देकर कामयाब करना चाहना है। हमें तो ऐसा लग रहा है कि वह इस प्रयत्य में लगा हुआ है। जिस प्रकार अमेरिका वाली की उस क्षेत्र के लिये पालिसी थी उसी तरह की पालिसी आज चीन की वनी हुई है।

में नागालैण्ड में गया था। मैने वहां के बिणपी में बातवीत की थी ग्रीर दूसरे लोगों से भी बात-चीत की । उन्होंने म्रब म्रपने विचारों में परिवर्तन कर लिया है। वहा के लोगों ने मुझ से कहा त्यागी जी, ग्रब हमारे विचार बदल रहे है क्योंकि ग्रब हमारे लोग चीन जाने लग गये है। वे लोग अब धर्म भे विश्वास नहीं करते है। इस समय गवर्नमेंट ग्राफ डांड्या को नागानैण्ड के विद्रोहियों के साथ बातचीन करनी चाहिये। हम इस काम में उनकी मदद करें क्यांकि नागा लोगों को हमारे ऊपर सब भी विश्वास है। ऐसी बाते उन्होंने ग्रपनी श्रोर से मझ से प्रकट की। उन लोगों ने कहा कि सरकार को ग्रपनी नीति में सोच समझकर परिवर्तन करना , चाहिये। परन्तु दुर्भाग्य की बात यह है कि सरकार ने नागालैण्ड ग्रीर इस क्षेत्र के लोगों के दिल व दिमाग को जिन्हे विदेशी एजेन्टो ने खराब कर दिया है, उसे टीक करने का ग्राध्य इन्हें से लिया है, फोर्स और शक्ति में स्राध्य लिया है और इस ताकत के द्वारा मरकार ने उनके दिल व दिमाग को जीतने की कोशिश की है। मझे सरकार की इस नीति के प्रति स्रापनि है। यदि सरकार इन पहाडी क्षेत्रों में अधिक बद्धिमता और महानभति के साथ कार्य करती तो स्राज उसे इस तरह की हालत का सामना नहीं करना पड़ता । भासाम की सरकार ने

भी इन पहाडी क्षेत्रों की उपेक्षा ही की और जितना धन खर्च किया वह मैदान वाले लोगो के लिये ही खर्च किया। इन लोगों को गरीबी की ही हालन में रखे रखा। में समझता ह कि इन पहाड़ी क्षेत्र के लोगो को ग्रंपन साथ में रखने के लिये सरकार को किसी तरह की भी उपेक्षा नहीं करनी चाहिये थी ग्रौर इन्डे का महारा नहीं लेना चाहिये था। विद्रोह की इन्हें से दवाया जाय, इसमें दो मत नहीं है, परन्तु इन्हें से तब ही दबाया जाना चाहिये जब कि उसके लिएं और कोई दूसरा रास्ता न रह गया हो। असतीय की भावना को कमी भी इन्हे सं न कभी दबाया गया है और न दबाया जा सकता है। इस चीज के लिये को ध्यार चाहिये, इसके लिये हमदर्दी चाहिये, महायता चाहिये, रोटी, कपड़ा, मकान की व्यवस्था करनी चाहिये और सरकार को दोना चीजो को माथ साथ लेकर अपनी नीति बनानी होगी तब ही वह इस क्षेत्र में कामयाबी हासिल कर सकती है अन्यथा बह कभी भी कामयाबी हासिल नहीं कर सकेगी।

यह क्षेत्र भारतवर्ग के लिये एक खनरनाक क्षेत्र और एक विस्काटक क्षेत्र बन गया है और इस बारे में सरकार को हर तरह के उपाय करने चाहिये। मैं यहा पर सरकार को 1939 की याद दिलाना चाहता हू जब कि अकबर हैदरी आसाम के गवर्नर थे। उस समय नागालैण्ड के लोगों ने उनमें मुलाकात की थी और केन्द्रीय सरकार से भी एप्रोच किया था कि नागालैण्ड का एक अलग से प्रान्त वना दिया जाय तो बहा के लोग मंतुन्द्र हो जायेगे। सरकार ने उनकी मांग को स्वीकार नहीं किया और उसका परिणाम यह हुआ कि बहा पर बिद्रोह की ज्वाला इस हुप में सामने आई है।

मै एक बार यह निवेदन करना चाहता हूं कि
सरकार को वहा पर इस तरह की नीनि अपनानी
चाहिये जिसमें वहा के लोगों का हृदय जीता जा
सके। इस समय सरकार ने जो नीति अपना रखी
है, वह एक खनरनाक नीति है। गृह मंत्री
जी यहा पर बैठे हे और मै उनसे खास तौर पर
अनुरोब करना चाहगा क्योंकि वे राजनीति के
विशेषज है। वहा पर जो यु० डी० एफ० की
सरकार है जिसका आज प्रजातन पर विश्वास है,

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जिन्होने वहा पर ग्रपनी मैजारिटी सिद्ध कर ली है, मैं समझता हं कि केन्द्रीय सरकार को सहानभति के माथ उन्हें मौका देना चाहिये ताकि वे अपनी सरकार को अच्छी तग्ह चला सके ग्रीर उनके रास्ते में कोई बाधा खडी नही करनी चाहिये। जब वहां की सरकार वहां के लोगो की खिदमत अपच्छी तरह से कर सकेगी तब ही वहा के लीगो के दिलों को भी जीता जा सकता है। इसलिए मरकार को इस स्रोर प्रयत्न रखना चाहिये। इस सरकार ने यहां से उस मरकार को गिराने के लिये ग्रपने राज्यपाल के द्वारा जो षड्यंत्र रचा उसका एक सकेत अभी दिया गया। उसका प्रयत्न घृणित ही नही था, अदुरदिशतापूर्ण भी था और उसका परिणाम यह हम्रा कि विद्रोही नागाम्रों को विद्रोह के लिये और शक्ति मिली । प्रजातंत्र में विश्वास लाने के लिये एक प्रयत्न चालु हुन्ना था। अब नागालैंड के विद्रोहियों मे यह बात आई कि प्रजातंत्र के द्वारा हमे कुछ प्राप्त नहीं होगा, हमारी स्राणाएं-स्राकांक्षाए परी नहीं होंगी । यह बातावरण वहा बन रहा है। बिजोल सरकार को गिराने के लिये वाकायदा शिलांग में एन एन औ पार्टी ग्रीर कांग्रेस पार्टी के लोगों की मीटिंग हुई। उस मीटिंग से कुछ दिन के पण्चात ही युडी एफ की गवर्नमेंट का पतन हमा। पतन के समय बिजोल की पार्टी के 6 एम एल एज को कोहिमा में मीक्योरिटी कैम्प के अन्दर रखा गया। विजोल ने वाकायदा यह बात कही कि सीक्योरिटी फोर्सेज के लोगों ने 6 स्रादिमयो को गिरफ्तार करके रखा हम्रा है। केन्द्र सरकार की स्रोर से उसका खंडन नही हस्रा, न ही राज्यपाल की ग्रोर से खंडन हम्रा कि यह समाचार गलत है। परिणाम यह हुन्ना कि उस गवनंमेट को गिरा दिया गया। एन एन ग्रो की गवर्नमेंट बनाई गई। मैं बताना चाहूगा कि जितने डिफ बटर्स थे उन सबको मिनिस्टर बनाया गया। एक भ्रोर तो ग्राप डिफेक्शन के खिलाफ कानून लाने की बात करते हैं, दूसरी ग्रोर डिफेक्टर्स को मिनिस्टरशिप का तोहफा देने की चेष्टा करते हैं। यह सब ग्राप कहां करते हैं ? उस स्थान पर जो सबसे विस्फोटक स्थान है, जो सीमा पर है, वहां पर ग्रापने यह एक्सपेरीमेट किया। वह गवर्नमेट दस दिन चली नही। उसके बाद बिजोल ने 15 RSS/75-6

फिर कहा कि 33 एम् मेरे साथ हैं 60 मैं म्बरों की ग्रसेम्बली में, मुझे फिर मौका मिलना चाहिए, लेकिन हमारी सरकार ने उनको मौका नहीं दिया । भ्रगर सरकार ईमानदारी से यह अनभव करती थी कि नागालैंड में गवर्नमेंट नहीं बन मकती तो उसको स्रसेम्बली डिस्सोल्व कर देनी चाहिए थी ताकि नया चुनाव होता श्रौर नई मरकार खडी हो जाती, लेकिन ग्रापने ग्रसेम्बली डिस्मोल्व नही की ताकि खरीदारी चलती रहे । उपाध्यक्ष महोदय, मुझे वहां पहाड़ी क्षेत्रों में सामाजिक दृष्टिकोण से सेवा-केन्द्र चलाने का, रिलीफ वर्क करने का मौका मिला है। मै वहां स्कल भी चला रहा हं, ग्रौषधालय भी चला रहा हं। वे बहत ईमानदार भ्रौर सच्चे पहाड़ी लोग हैं। वे नहीं जानते कि करप्शन, बेईमानी ग्रीर धोखा क्या है। इन्होंने बाकायदा उनको रूपया देकर कर्प्ट बनाया श्रीर डिफेक्शन करवाया । फिर होर्स-ट्रेडिंग कराने के लिए इन्होने ग्रसेम्बली को डिस्साल्व नहीं किया ताकि फिर मौका लग जाय अपनी गवर्नमैंट बनाने का। केन्द्रीय सरकार एक विरोधी सरकार को सहन नही कर मकी, यह दुर्भाग्य की बात है। यह संविधान का अपमान है, देश की एकता का अपमान है। मैं ज्यादा विस्तार मे नही जाना चाहता कि किस प्रकार 20 तारीख को असेम्बली में शक्ति-परीक्षण होने को या, किस तरीके से वह ड्रामा किया गया ग्रौर विजोल की शक्ति होते हुए भी उसको टाल दिया गया । मैं समझता हूं कि यह ग्रापने बहुत दुर्भाग्यपूर्ण पग उठाया, यह गलत था और उस क्षेत्र के लिए तो ठीक था ही नही।

दूसरी बात मैं यह कहना चाहता हूं कि इसके लिए ग्रापने शक्ति का सहारा लिया । मैं मानता हूं कि शक्ति का सहारा लिया जाता है । मैं यह भी मानता हूं कि तमाम संसार में सेना में ग्रीर पुलिस में सबसे ज्यादा चरित्रवान सैनिक कहीं हैं तो वे भारत में ही हैं, लेकिन फिर भी गलती होना स्वाभाविक है । ग्रगर नागालैंड में बलात्कार श्रीर उस प्रकार की घटनाएं हुई हैं जिनकी ग्रोर इशारा किया गया है तो उन श्रीधकारियों के खिलाफ सेन्ट्रल गवर्नमेंट को बहुत सब्ती के साथ कदम उठाना चाहिए । मैं वहां के नौजवानों से

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[श्री ग्रोम प्रकाश त्यागी]

मिला हूं । वहां इस प्रकार की चरित्रहीनता की घटनाएं नहीं होती । 1951 में मुझे श्रवर जाति के बीच जाने का मौका मिला । वहां के निजवान लड़के-लड़कियां बिलकुल नंगे तालाब में मछली पकड़ रहे थे । वे चारी नहीं जानते, वे छिनालपन नहीं जानते, वे चित्रहीनता श्रीर बलात्कार की बात नहीं जानते । उन्होंने कहा कि हमारे यहां बलात्कार के लिए सजा कत्ल है, उम व्यक्ति को हम मार डालते हैं । उनके यहां इस तरह की घटनाएं हो तो विद्रोह की ज्याला धधकती है, जो विद्रोही नहीं है वह भी विद्रोही बन जाता है । इस प्रकार गवर्नमेंट की श्रदुरदिशता के कारण वहां इस तरह की बात हो सकती है, इस के लिये ग्राप को सावधान रहना चाहिए।

एक बात मै योर कहना चाहता हूं। फाइनेस मिनिस्टर साहब कहेगे कि मैं होम मिनिस्टर साहब की तरफ ही ध्यान देता रहा, उन की तरफ ध्यान नही दिया इसलिये मैं श्रपने फाइनेंस मिनिस्टर महोदय से कहना चाहता हूं कि ग्राप जो बजट लाये हैं उस मे तो मुझे कुछ ज्यादा नही कहना है। ग्राप ने कूल मांग 67 करोड़ की की है जिस में कानुन व्यवस्था ५२ 51 लाख, गाव रक्षकों पर 28 लाख 12 हजार, सिविल पुलिस पर 3 करोड 51 लाख, ग्रादि का प्राविधान किया है सेकिन मै कहना चाहता हं कि 28 वर्ष हो गये, नागालैंड में ब्राप ने ब्राज तक रचनात्मक काम क्या किया है। श्रीमान, ग्रभी तक वहा एक भी उद्योग की स्थापना नहीं हुई है। क्या फाइनेस मिनिस्टर साहब बता सकेंगे कि उस पिछड़े क्षेत्र में जहां विद्रोह हो रहा है स्राज तक कोई उद्योग क्यों नहीं स्थापित हो सका । प्राइवेट सेक्टर वाले बहां नही जाना चाहते इस लिये कि वहां उद्योग स्थापित करने में उन को हानि होती है। ऐसे बोजों में ग्राप ने उद्योगों को प्रोत्साहन देना कल परसों ही शुरू किया है। वहां श्राप पब्लिक सेक्टर के उद्योग तो स्थापित कर ही सकते थे। मैं ने एक बार प्रश्न किया या कि जब पब्लिक सेक्टर में षाटा होता जा रहा है तो सरकार को पन्जिक

सेक्टर को अपनाने की ऐसी क्या जरूरत स्ना पड़ी है, तो प्रधान मंत्री जी ने मेरे प्रश्न के जवाब मे कहा था कि हम पब्लिक सेक्टर को केवल लाभ के दृष्टिकोण से ही नहीं ग्रपनाते, उसे हम जनहित के दृष्टिकोण से भी श्रपनाते हैं । तो उस जनहित के दुष्टिकोण से ग्राप ने नागालैंड में, मिजोराम में पब्लिक सेक्टर में उद्योगों की स्थापना क्यों नहीं की । एक पेपर मिल स्थापित करने की घोषणा ग्राप ने वहां के लिये की है। लेकिन ग्रभी भी वह गर्भ में है। मुझे तो ऐसा लगता है कि कही उस का गर्भपात न हो जाय । वह बन भी सकेगी या नहीं इसमें मुझे संदेह होता है। मै वहा के हर क्षेत्र को जानता हं ग्रौर उस के ग्राधार पर कह सकता हूं कि उद्योगों में जो नयी नीति ग्रपनायी गई है वह देश के लिये हितकारी है। उस मे ग्रधिक से ग्रधिक लोगों को काम मिल सकता है भ्रौर नागालैंड में स्रौर पूर्वी क्षेत्र में लघु उद्योगों को स्थापित किया जा सकता है बड़ी मात्रा में, लेकिन ग्राज तक ग्राप ने उसके लिये कुछ नही किया ' फारेस्ट के ब्राधार पर वहां उद्योगों की स्थापना की जा सकती थी, लेकिन ग्राप ने उसे नही किया । मैं स्राप से कहना चाहता हूं कि उस क्षेत्र की सब से बड़ी समस्या वहां की ग्रार्थिक उन्नित की है ग्रीर उम के लिये ग्रावश्यक है कि उस क्षेत्र मे सडको का एक जाल बिछा दिया जाय ।

यंत में मैं एक वात स्रौर कहना चाहता हूं। उस क्षेत्र में जो सब से बड़ी चीज इस समय अनुभव में स्रायी है वह यह है कि विदेशी एजेटों द्वारा वहां एक वातावरण पैदा किया गया है स्रौर वह वहां के पूरे क्षेत्र में है कि वे लोग भारत के कभी स्रंग नहीं रहे। भारतवर्ष हमारा स्रग नहीं है। हमारी भाषा, हमारी कल्चर, हमारी नेशनलिटी विलकुल स्रलग है। यह एक सब से बड़ा काम भारत सरकार का था कि उन क्षेत्रों में वह भारत की मेन राष्ट्रीय द्वारा को ले जाती। स्राप उन को सांस्कृतिक स्रौर सामाजिक दृष्टिकोण से शिक्षा स्रौर ऐतिहासिक दृष्टिकोण से भारत की राष्ट्रीय द्वारा के साथ ले स्राते। पढ़े लिखे लोग वहां के बोलते हैं कि हिडम्बा हमारे यहां की थी। मड़ा-

भारत के युद्ध में हम लोग यहां से कुरुक्षेत्र के मैदान में लड़ने के लिये गये थे। पांडवों के साथ हिडम्बा की रिक्तेदारी थी। लेकिन हमारी सरकार ने कभी सांस्कृतिक दुष्टिकोण से, ऐतिहासिक दष्टिकोण से उन के साथ संपर्क स्थापित नहीं किया। मैंतो यहां तक कहंगा कि वित्त-मंत्री जी उन लोगों को अधिक से अधिक भारत के अन्य लोगों के संपर्क में लाने के लिये रेल मंत्री ग्रादि को कहें ग्रीर जो गरीब लोग भारत के दूसरे तीर्थ स्थानों में जाना चाहते हैं उन का रेल ग्रीर दूसरा किराया ग्रीर उन के भाड़े में इतना कंसेशन दें कि वे गरीब लोग भी ब्रासानी से भारत के दूसरे लोगो श्रीर प्रान्तो के साथ श्रपना संपर्क स्थापित कर सकें और यह क्षेत्र भी राष्ट्र का एक अंग बन कर खड़ा हो जाय । नागालैंड के लोग भी भारतीय श्रंग बनने में उतना ही गौरव श्रनभव करें जितना कि हम भारतवासी करते हैं, यह प्रयत्न सरकार को करना चाहिए।

इन शब्दों के माथ मैं इस बिल का समर्थन करता हूं।

SHRI S. S. MARISWAMY (Tamil Nadu): Mr., Vice-Chairman, Sir, before I commence my speech, I want to make a request to the House. This hearing gadget is absolutely useless when we sit very close to the speaker. We cannot hear any translation because the carrying voice of the Speaker, especially of my good friend, Mr. Tyagi, his musical voice, overwhelms the translation facility accorded, all because this is a very outmoded machinery that we are given.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Or is it because you are so near to him?

SHRI S. S. MARISWAMY: We must see that some new gadgets are imported.

Regarding this Nagaland Appropriation Bill, there is no other go except to support the Bill because Nagaland is now without a Ministry and the people there would actually suffer if we do not pass this Bill.

It is a ritual and this ritual we are pe forming periodically. To-day it is Nagalar God only knows what it will be tomorre or during the next session. It is all becau of the game of horse-trading that the ri ing party is playing periodically. We a accustomed to this sort of game for a velong time. It is high time that the rulii party stopped this horse-trading busines Otherwise, Sir, this Parliament alone wi be in existence and all the State Assemblic will be abolished. So, I request, through you, the ruling party to stop this. I reques especially the people who are holding som high posts in the ruling party after recer elections that they should prevail upon th leadership to do so.

Sir, this morning I was amazed to see news item in the *Hindustan Times*. Th heading is "Opposition Resists Change Malaviya". Sir, I will read only a few line because my time is only about three minutes; I want to talk only for three minutes

"The Union Minister of Petroleum and Chemicals, Mr. K. D. Malaviya, told Congress workers to-day that despite the party having a comfortable majority in Parliament, it was finding it difficult to push through legislation for social welfare. Accusing Opposition parties of stalling Government efforts to bring in legislation aimed at removing poverty, Mr. Malaviya said the Opposition must reaffirm its faith in social changes through democratic process.

What is the social reform Bill or measure that the Government brought in that we opposed? What is the Bill that they brought to abolish poverty that the Opposition parties stalled? According to Mr. Malaviya, the ruling party wants to usher in a new era where there will not be any poverty, where there will not be any social evil; but it is the Opposition parties who are stalling that. Sir, this is, to say the least, a preposterous statement. What have the Opposition parties done? I would like to ask Mr. Malaviya through you whether they brought in any legislation to allot five acres of land to the landless poor that we stalled. Did they bring in any legislation to allot each

[Shri S. S. Mariswamy.]

homeless man, living on the platform both in winter and summer, a house, that we stalled? Have we stopped any Bill that had been brought by my good friend, Mr. Mukherjee, or by Mr. Brahmananda Reddy to assure every unemployed man of a job? What is it that we have done? In the ruling party manifesto, to which Mr. Malaviya is also a party, they said that they would create five million new jobs annually. What has happened to that? Have we stalled it? Simply because they get a platform and they get publicity, they go about talking all sorts of preposterous things. Again I am asking him : What has happened to "garibi hatao"? Is it because of the Opposition parties that that slogan could not be implemented? If you look into the public demands, you would find umpteen things that are in public demand. People cry right and left for something to sustain their lives. The people from my State now want rain.

God has not favoured us with rain. We want artificial rain and have even agreed to get some Canadian firm to come and experiment on artificial rain in Madras. Our Government, I believe, has written a number of letters. But there is no response from this Government. I am told somebody from the Meteorological Department.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You may take it up on some other occasion.

SHRI S. S. MARISWAMY: My point is, how could they say that Opposition parties are standing in their way?

If the experiment is conducted and if it goes through and if we get rain, we have to pay to the Canadian company Rs. 1 crore; failing that, we have to pay them Rs. 12 lakhs. If we look into the wasteful expenditure of this Government or if you see the Public Accounts Committee reports—you are also a member of that Committee—12 lakhs is flee-bite. But they are heartles. The temperature in Madras is 117 degrees F.

And there is no drop of water. All the subsoil water has dried up. People get water once in four days. Many people have not taken their bath for 5 or 6 days. You know Madras city. That being the case, Shri K. D. Malaviya comes out with the statement that Opposition parties are standing in the way of Government implementing this, that and the other. Sir, you must inform the Prime Minister not to entertain senile people in her Cabinet. This is nothing but senility. What he said is out of all pro-How could he say that opposiportions. tion party has stalled all the good reforms? This House must pass a unanimous resolution that Mrs. Gandhi should not include in her Cabinet senile people. She should take people like my friend Mr. or anybody like him, but not senile people.

With these words, inevitably—there is no other way—I support this Nagaland Bill.

श्री महादेव प्रसाद वर्मा (उत्तर प्रदेश): उपाध्यक्ष महोदय, यह बात निस्सन्देह है कि बहुत मामलों में विशेषकर इस उत्तर-पूर्वी सरहद के मामले में सरकार ने बड़ी प्रदूरदिशाता दिखाई । थोड़ा मा प्रगर हम देखे तो नागालैंड की पृष्ठभूमि ऐतिहासिक भी है ग्रौर भौगोलिक भी ग्रौर ग्राज के राजनीतिक बवंडर में भी वह पड़ गयी है । सभापित महोदय, मंगोलों का ग्रभ्युदय हुग्रा तो चंगेज के जमाने में मंगोलों का ग्रभ्युदय हुग्रा तो चंगेज के जमाने में मंगोलों का ग्रभ्युदय हुग्रा तो चंगेज के जमाने में मंगोलों का ग्रभ्युदय हुग्रा तो चंगेज के जमाने में मंगोलों का ग्रभ्युदय हुग्रा तो चंगेज के जमाने में मंगोलों का ग्रभ्युदय हुग्रा तो चंगेज के जमाने में मंगोलों का ग्रइंग नदी (हमंनी) से पैमिफिक समुद्र तट तक ग्रौर चत्तर में साइबेरिया मैदान से लेकर ईरान तक कब्जा था । चंगेज खां ने, जिसने बहुत बड़ा माम्राज्य स्थापित किया उसके साम्राज्य के ग्रंदर इंडीनेशिया से लेकर दिसणी पूर्व सारा एशिया केस्पियन सागर तक ग्रौर ईरान से लेकर मंगोलिया तक शामिल था ।

शायद सरकार को पता हो या नहीं चंगेज खां जैसी ही श्राज माग्रो की स्थिति है। माग्रो ने क्लेम किया है कि जहां जहां तक मंगोलों टाष गया खासकर जहां तक कुबलाई खां का राज्य था वह चीन का स्वाभाविक ग्रंग होना चाहिए। उसके नक्शे में नेपाल, भूटान, सिक्किम, नागालैण्ड, बर्मा, इंडोनेशिया, साउथ ईस्ट एशिया, थाईलैण्ड, कंबोडिया श्रौर पश्चिम में कैस्पियन सागर तक उसके नक्शे के अंदर है। क्या रंग लाएगा यह मिशन माश्रो का ? जिस शक्ति का वह संचय कर रहे हैं उसका क्या नतीजा होगा इसका मबसे बड़ा श्रांसलेट श्रापके देश को उठाना पड़ेगा श्रौर उससे श्राप भाग नहीं मकेंगे। श्रौर श्रापको चारों तरफ से श्राज इन गक्तियों ने घेर रखा है। यह बात मही है कि अमेरिका ने दक्षिण पूर्व एशिया मे गलत नीति ग्रपनाई है। लेकिन जिस तरह से उसके खिलाफ किया गया था वह भी दूरदर्शिता नहीं थी। यह संघर्ष काफी दिनो से चल रहा था ग्रौर ग्रन्त में वहां पर कम्य-निस्टों की विजय हुई। अमेरिका को इस बात का खतरा हुआ कि अगर पर्ल हारवर गया तो फिर अमेरिका की सरहदों को भी खतरा हो सकता है । इसलिए ग्रमेरिका ने दूर दूर क्षेत्रों में ग्रपने ग्रहे बनाये। ग्रमेरिका की ग्रब तक यही कोशिण रही कि चीनी ग्रजगर को ग्रागे बढने से रोका जाये । लेकिन वह ऐसा नहीं कर सका । श्राप जानते है कि इस बारे में हमारे नेहरू जी ने भी भूल की। अंग्रेजों ने अपने समय में तिब्बत को एक बफर स्टेट के रूप में कायम कर दिया था, लेकिन हमने उसको चीन को दे दिया । हालत ग्राज यह हो गई है कि यही ग्रजगर हमारे सिर पर खड़ा हो गया । स्रमेरिका ने इस बात की भल की कि एशिया के लोगों की जरूरत से ज्यादा मदद की। उसको यह मदद नही करनी चाहिए थी ग्रौर इन देशों को अपनी स्वतन्वता की रक्षा करने के लिए छोड़ देना चाहिए था। जो हमला ग्रब हुन्ना है, यह डेमोकेसी की जीत नहीं है। आप इस बात को भूल जाइए कि इसमें जनतन्त्र की जीत हुई है। इस बात को याद रखिए कि चाहे हिटलर हो, मुसोलिनी हो, या स्टालिन हो, या माग्रो हो ये सब चंगेज के दूसरे रूप है ग्रौर जनतन्त्र के मबसे बड़े दश्मन है। मैं समझता ह कि ये सारी शक्तियां जनता की विरोधी ग्रौर दुश्मन हैं। इस परि-स्थिति में ग्रगर ग्राप हमारे उत्तर पूर्व क्षेत्र पर दिष्ट डालें तो स्रापको पता चलेगा कि यह हमारी उत्तर पूर्वी सीमा एक नासुर जैसी है । श्राप जानते है कि नासुर एक फोडा होता है जो बहुत दर्द भी नहीं करता है, लेकिन रिसना बनाए रखता है स्रौर स्रच्छा भी नहीं होता है। उसका मबसे बड़ा खतरा होता है कोई एक ऐसा समय ग्राता है जबिक यह नामुर केमर का रूप ले लेता है। इसलिए खतरा इस बात का है कि जो नासूर ग्रापने नागालैंड

में पैदा किया है वह किसी दिन केंसर न बन जाए। ऐसा सोचना उस स्थिति में ग्रीर भी जरूरी हो जाता है जब कि सारा दक्षिण पूर्वी एशिया लाल पंजे के ग्रन्दर श्रा गया है, मात्रों के पंजें के अन्तर्गत आ चुका है । मैं समझता हूं कि यद्यपि अमेरिका वहा से हट गया है, लेकिन वहां पर वेक्यूम नहीं रहेगा। रूस ग्रीर चीन के अन्दर इस बात की होड़ लगी हुई है कि इस रिक्तता को कौन पूरा कर, लेकिन मैं समझता हूं कि इस होड़ में रूस पीछे चला जाएगा । ये छोटे-छोटे मुल्क अपनी आजादी को कायम नही रख सकेंगे श्रीर कोई उनकी रक्षा करने वाला भी नही है। ऐसी स्थिति मे चीन इन देशो में हाबी हो जाएगा भीर हमारा देश इन मब शक्तियों से घर जाएगा। सिकन्दर ने जब कान्धार ग्रौर तक्षणिला पर श्राक्रमण किया था तो भारतवासियों ने उसके दांत खट्टे किए थे, लेकिन हमारी बदकिस्मती यह है कि गान्धार और तक्ष-शिला भी ग्रब हमारे देश के हिस्से नही रहे है। हमारी से हट गई है। कुछ लोगो के लिए यह फक की बात हो सकती है और राजनैतिक तौर पर वे इसको कामयाबी भी मान सकते है, लेकिन मैं समझता हं कि ऐतिहासिक तौर पर इस क्षेत्र में हमारी बहुत बड़ी हार हुई है स्रौर ये क्षेत्र स्रव कभी भी भारतीय क्षेत्र नहीं हो सकते हैं। हमारी सबसे बड़ी कमजोरी यह रही कि हमने कभी किसी को श्रपने में मिलाने की कोशिश नहीं की। दक्षिण पूर्वी एशिया में हमारी संस्कृति फैली हुई थी। सारा अफ़गानिस्तान भौर गान्धार का क्षेत्र हमारी संस्कृति के भन्दर था ग्रौर हमारे देश का ग्रंग था । इस सामाजिक ग्रौर सास्कु-तिक पृष्ठभूमि के साथ यदि हम नागालैंड की समस्या को देखे तो पता चलेगा कि अकेले राजनैतिक तौर पर हम इस समस्या को हल नहीं कर सकते हैं। जैसा कि हमारे मित्र श्री त्यागी जी ने कहा, इस समस्या को हमें सांस्कृतिक ग्रौर सामाजिक तौर पर हल करना होगा । इतिहास इस बात को बनाता है कि नाग जाति हमारे देश के अन्दर शिव जी के गले का हार थी। नाग लोग पहाड़ो मे रहते थे। लेकिन द.ख इस बात का है कि प्राणों की गाथायों का ग्रध्ययन वैज्ञानिक ढग से कराने का प्रयत्न हमारी सरकार ने ग्राज तक नहीं किया। 🕌

इन जातियो का बहुत पुराना इतिहास है। ये लोग हमारे साथ हैं श्रीर इसकी कुछ पृष्ठभूमि श्रीर उसको खोजने का हमने कभी भी प्रयास नहीं किया है। हमें [श्री महादेव प्रसाद वर्मा]

इस बन्धन को मजबूत करना होगा। ग्राज समुद्र पार मिशनरीज इन लोगों को ग्रपना बना सकते हैं, लेकिन हमारे बगल में होते हुए हमारी सारी संस्कृति पृष्ठभूमि होते हुए, हम उनसे किनारे हैं। यह क्या बात है? श्राप इन लोगों को तलवार के बल पर एडमिनिस्टेशन के बल पर, इन जातियों को जीत नहीं सकते है ग्रौर न ही अपने में मिला सकते हैं । इसके पीछे तो सारी सांस्कृ-तिक, सारी सामाजिक, सारी भौगोलिक, सारी श्राधिक, इन सब पृष्ठभूमियों को लेकर ही इसका राजनीतिक हल किया जा सकता है। केवल एडमिनिस्ट्रेशन ग्रौर फौज के बल पर वहां के लोगों का दिल नही जीता जा सकता है। इसलिए सरकार से मेरी प्रार्थना और अन-रोध है कि जो भूल हमने काश्मीर के संबध में पहिले की थी, जिस भयंकर भूल को सुधारा जा रहा है, उसी तरह से यहां पर जो कुछ विद्रोही हैं, उनके लिए भी हमारी यह नीति होनी चाहिए कि चाहे जिस कीमत पर भी क्यों न हो, चाहे जैसे भी हो, हम उनको ग्रपने मे मिला सके ताकि वहां पर शान्ति कायम हो जाये भीर लोग शान्ति-पूर्वक जीवन व्यतीत कर सकें। इस तरह की बात डंडे के बल पर नहीं हो सकती है । यह काम तो तब ही हो सकता है जब कि ग्रगस्त्य ग्रोर विश्वामित्न जैसे लोग हिन्दू-स्तान में पैदा हो भीर फिर वहां जाकर बसें। जब बाहर के मिशनरी लोग वहा के लोगों को अपना बना सकते है, तो क्या हम सेना के बल पर ही उनको ग्रपने में मिला सकते है ? श्रगर हमारी सरकार की यही नीति रही तो वह हिस्सा खड-खंड होता चला जाएगा। इसिकए मै यह कहना चाहता हूं कि उनके साथ प्यार का व्यवहार किया जाना चाहिए, उनके साथ सांस्कृतिक व्यवहार करना पडेगा, वहां पर मीन्स ग्राफ कम्यनिकेशन्स, ग्रामदो-रफ्त बढ़ाना होगा ताकि वहां के लोगों के साथ सम्पर्क हो सके और वे लोग यह महसूस कर सकें कि हम भी इसी देश के ग्रंग हैं। इस तरह की सारी चीजों को भ्रापको दूरर्दाशता के साथ करना होगा क्योंकि वह एक खतरनाक जगह है। ग्रगर हमने वहां पर होशियारी के साथ काम नही किया तो हमे एक दिन पछताना पडेगा ग्रौर इसमें दो राय नही हो अकती है।

मैं सरकार से यह भी निवेदन करना चाहता हूं कि उसको वहां पर अपनी पार्टी कायम करने की दृष्टि से कोई खराब काम नहीं करना चाहिए और ओछी बुद्धि

से भ्रौर छोटी राजनीति से वहां पर कार्य नही करना चाहिए। वहां पर पार्टी में दल-बदल की भावना को बढ़ावा नही देना चाहिए । इस तरह की कार्यवाही उस इलाके में नही चलाई जानी चाहिए। ग्राप यु० पी० में इस तरह की बात कर सकते हैं, मध्य प्रदेश में चला सकते हैं, लेकिन उस क्षेत्र में इस तरह की म्रोछी राजनीति चलाने से काम नहीं चलेगा। ग्रापको वहां पर दल बदल को प्रोत्साहन देना नही चाहिए। ग्रापने जो वहा पर ग्रभी तक गल्ती की है, उसको अब खत्म कर देना चाहिये और इस तरह से कार्य करना चाहिये ताकि वहां के लोग ग्रपने की हिन्दस्तान का ही ग्रंग समझें इसलिए मैं सरकार से अनुरोध करुंगा कि वहां पर पापलर गवर्नमेंट को कायम किया जाय श्रीर विद्रो-हियो को अपने साथ लाने के लिए वराबर प्रयास किया जाना चाहिए। सास्कृतिक पुष्ठभूमि को मजबूत बनाया जाना चाहिए ग्रौर इसके साथ ही ग्रार्थिक क्षेत्र में भी प्रोत्साहन दिया जाना चाहिए तथा मीन्स ग्राफ कम्यनिकेशन्स को जोडा जाना चाहिए क्योंकि वह क्षेत्र बहत खतरनाक क्षेत्र है ग्रौर उस पर विशेष घ्यान देना बाहिए ।

SHRI N. H. KUMBHARE (Maharashtra): Mr. Vice-Chairman, Sir, while dealing with the problems of Nagaland, our colleague, Mr. Khyomo Lotha. has laid more emphasis on the problem of securing national integration. appears that the national integration really a very important problem which must receive Government's utmost attention. The Naga people should not consider us as outsiders. We should not consider them as people of a particular territory. should be like any other Indian. In this connection, I have to make two suggestions. In the first place, the tribals, since they constitute hundred per cent population of that area, should be provided reservation on the basis of the proportion of their population. It should be the policy of the Government to see that all the posts which are available in that territory should be, as far as possible, filled from that area where candidates are available. It should be the policy of the Government to avoid bringing in officers from outside the area.

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should be afforded more opportunities provided suitable people are available. I think there will be no difficulty in respect of Class III and Class IV appointments and the local people will be available. Therefore, the Government should decide as a matter of rule that so far as vacancies in Class III and Class IV are concerned, they would invariably be filled from amongst the local people.

There should be a systematic effort on the part of the Government to see that their representation in service increases graduallv.

My second suggestion is that the speople of these areas should be provided jobs in other parts of the country. I have been dealing with the problem of reservation in services for Scheduled Castes and Scheduled Tribes. I have seen that there are no tribal people in most of the public sector undertakings where there is a good potential for employment. I will give the example of one factory in Madhya Pradesh. They are trying their best, but they are not able to get tribals even from Madhya Pradesh. Could we not have a scheme whereby the tribals who are living in the border areas are given training in different professions and ultimately they are absorbed in the services? Could not have a scheme whereby we can say with pride that so far as the Nagas or people from Mizoram or from other parts of that area are concerned, they are employed in every part of the country? Let us have a scheme whereby the tribals will be found in Madras, Kerala and Gujarat and also in other parts of the country. If we are able to achieve this, then these people will feel as if they are being given an opportunity to share the prosperity of the country. Why restrict them to two or three areas? Let them feel that the whole country is theirs. This is one way of achieving some integration. These are the suggestions that I would like to make for the consideration of the Government.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE): Mr. Vice-Chairman, Sir, I am grateful, to the hon. Members stitution was laid on the

for making their observations while taking part in the discussion on Appropriation Bill for Nagaland, I share the concern of the hon. Members that it is really unfortunate to discuss the financial proposals of a State Government on the floor of the Parliament when we do not have the opportunity of having first-hand knowledge of the situation prevailing there. At the same time, the situation under which the President's rule was promulgated, under Article 356 of the Constitution, in Nagaland is known to the hon. Members. In this connection I would like to recall and reiterate what had happened in the third week of March. 1975 when the Presidential was imposed.

THE STATE OF

4 p.m.

Sir, one hon. Member while making his observations has stated that the whole idea of toppling the UDF Government was hatched by somebody and he did not even spare the security forces in this game. Perhaps, it is not the correct picture. Sir, if we look at the actual position which prevailed in Nagaland in the month March, you will find yourselves that 8th March, the composition of Legislature was UDF 38, NNO 22, on 9th March UDF came down to 25 and NNO became 35, on 10th March the new Ministry came into existence; on 18th March NNO Members joined UDF under the leadership of Shri S. C. Jamir. There was a proposal to form the Ministry and on tha day the position was UDF 25+10=3: and NNO 35-10=25; and on the 20th March the Assembly was adjourned sine die by the Speaker.

श्री श्रीउम प्रकाश त्यागी : उन्होने जो स्टेटमेन्ट दिया था कि 6 एम एल ए सेक्योरिटी फोर्सेज ने रखे हए हैं उसको क्या भ्रापने कान्ट्रैडिक्ट किया ?

SHRI PRANAB MUKHERJEF: I an coming to that.

Sir, the Report which the Governor sub mitted to the President recommending Proclamation under article 356 of the Con Table of thi

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House and if the hon. Members took the trouble of going through it, they themselves would have come to the conclusion that there was no alternative but to impose the President's rule in that situation. Sir, it was pointed out by the Governor himself to the Speaker of the Legislative Assembly that he ought to authorise money for the financial year and that he should try to find out a way in which the Assembly could be restored.

It has been pointed out by some hon. Members that why the Assembly House was heavily guarded there was no such apprehension, but when the Speaker himself expresses his doubt that his life is in danger or that the lives of the Members are in danger, if some unwarranted incident took place perhaps the hon. Members themselves could have come and condemned the Government of India and the Governor and asked us as to why we did not take adequate security measures? It is the Governor himself who asked the leaders of the contending parties whether they could sit together and find a way out in which the constitutional working could be and the constitutional impasse which was created as a result of the frequent floor crossings could be avoided. Therefore, it is not the intention of the Government of India and nor is it the intention of the Governor to see that a certain Government is toppled. The Vizol Government continued for more than a year or almost for about a year. Therefore, there is no point in suggesting that some conspi-, racy was hatched and defection was causwhy did not the ed. It has been asked Government come out with a contradiction? On the floor of this very House when the Proclamation was discussed, the Home Minister pointed out that it is not a fact that certain people were kidnapped and that they were kept under the protection of security forces. Therefore, this is not the position. Unfortunately, the Chief Minister made that statement. But, it is not easy like the politicians—for the security people and the Army people to come forward and issue a rejoinder. Therefore, Sir, this

is not the position. Therefore, it is not correct to say that the Governor conducted some sort of a conspiracy or anybody sitting in Shillong hatched a conspiracy as a result of which the Ministry fell and the constitutional machinery could not function.

Now, the question has been taised as to why the Assembly has no been dissolved. It has been pointed out when the Proclamation was passed by this House that we are trying to see that a constitutional Government, duly elected people's representative Government, could function in the State of Nagaland. We are aware of the sensitiveness of the area. We are aware of the position which prevails in that area. As a result of that it would have been easier for the Government of India to see that a responsible Government duly elected by the people could discharge their functions.

I entirely agree with the hon'ble Members that the problem of Nagaland is not merely that of administration and that it requires a political solution. But how that political solution can be arrived at? Is it possible to have that political solution by charging blanketly the Governments policy as a policy of atrocities? I do not deny the possibility that there might be some excessiveness here and there on the part of the Security Forces themselves. I do not denv the possibility that there might be a bit of atrocities. But it would not be correct to come to the conclusion that all the people belonging to the Border Security Forces and Armed Forces are all debauch, all of them are corrupt, they commit all sorts of heinous crimes on the innocent people of Nagaland. We should not forget in our emotions that these are the people who are defending our borders. We should not forget that these are the people who are asked to discharge the most unpleasant jobs in very difficult situations, particularly sensitive areas like these. Therefore, would be my appeal to the hon'ble Members that instead of charging blanketly that all Border Security Forces people are corrupt, all of them are committing all sorts of heinous crimes and atrocities on the innocent people of Nagaland, if there be any

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specific charges against particular individuals, those should be brought to the notice of the Government and we should take care of them.

In this connection, I would like to point out that in two specific cases which have been pointed out by Mr. Lotha, very high powered commissions have already been initiated and due action would be taken. Therefore, it would not perhaps be correct to say that Government is following a policy of atrocities and Government is not realising the existing situations there. establish a responsible government there is the political solution. To share the responsibilities and to bring Nagaland in the mainstream of national life is the political solution. To give them adequate assistance and policy to bring them in the national mainstream is the political solution. It is not correct to say that the Government of India has not done much for Nagaland. We agree that compared to the demands, compared to the requirements, not much has been done; but, at the same time, it has to be kept in mind, Sir, that the industrial development which we can contemplate in an area like U. P. or West Bengal or Maharashtra is not possible in an area like this. Mr. Om Prakash Tyagi, while making his observations, asked why a paper mill has not come up. The paper mill is coming up. It is expected to be commissioned in 1977. It is almost 100 per cent Centrally assisted, and a scheme worth Rs. 60 crores, when it is put into commission, it would have some effect on the industrial character of Nagaland. But, in spite of the best wishes, we cannot change the industrial map of Nagaland overnight. We will have to see what type of infrastructure is there. Definitely there is the question of building infrastructure, there is the question of building public sector industries, there is the question of allowing private sector to be established there. But all these things will take time. If he takes the trouble of looking into the allocations in the current year's budget, he will himself find that compared to many other States, investment in the social services, investment in the community services and investment in the agricultural development in Nagaland, percentage-wise

would be more. Therefore, these are the efforts aimed at a political situation there. In spite of this, unfortunately, some shortfalls still exist there. Irrespective of our political beliefs and convictions, we should remember that this is a very sensitive area, it is a vulnerable area, and, as it has been pointed out by two hon'ble Members, there is a danger of having insurrection and attack from outside. We should not therefore take the issue of Nagaland as an ordinary political issue, and while making our observations, we should restrain ourselves and confine ourselves to the reality there. In spite of our best efforts it has not been possible to establish compointed out, they were rectified. It would be wrong to say, Sir, that bv large the people of Nagaland and are hostile to the Government of India. have been efforts made all these years. but at the same time I have no besitation to say that there might have been some omissions and commissions, but whenever commissions were those omissions and pointed out, they were rectified. It would be the continuous effort of the Government of India to see that the people of Nagaland who have a very distinct culture, who have a very distinct tradition, they can be mainstream of national brought into the life. have no hesitation that T Members of the Opposition will agree that when we provided Article 371A giving special cultural protections for the people of Nagaland, it was an attempt to protect their own culture, their distinct culture, and at the same time to bring them in the mainstream of national life. Therefore, certain efforts are being made and more and more efforts will be made and any suggestions in that direction, I hope, will be appreciated by the Government of India.

Sir, regarding the point raised by Mr. N. R. Choudhury that the entire eastern region is being neglected, I would not like to go into the details of what has been the financial allocation or the development in those regions because the House got the opportunity of discussing the problems of industrial development and financial allocations on many occasions as

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it had the opportunity of discussing or three financial Bills in the week which just preceded. Only one thing I would like to point out here. The whole purpose of setting up the North Eastern Council is to have an integrated development. Therefore, the North Eastern Council is looking into that aspect and a sum of Rs. 10 crores has been allocated for the current year to get that job done. Regarding certain other developmental aspects, Sir, I would like to point out that if we look at the Plan allocations for the current year, we will come to the conclusion that in spite of the constraints resource in our position. it has been possible for us to increase the annual plan of the Nagaland Government. Sir, last year, it was in the order of Rs. 7.12 crores and this year it is in the order of Rs. 9.12 crores plus Rs. 2.28 crores for the centrally sponsored schemes. In the quantum of money, it much but what I want to impress upon the hon. Members is, in a very difficult position is situation when the resource extremely difficult, it has been our effort to see that relatively backward areas get Title were added to the Bill. more and more opportunities for their economic and industrial development.

While making his observation_s Choudhury pointed out to one circular issued by the Additional Deputy Commissioner of Dimapur regarding the non-Nagas. Sir, unfortunately a circular was issued but as soon as it came to the notice of the State Government, that circular has been there is no difficulty as withdrawn and pointed out by the hon. Member.

Regarding certain other observations which the hon. Members Mr. Mariswamy and Mr. Varma have made, I am really grateful to Mr. Varma and Mr. Tyagi also for their very scholastic observations about the culture of those areas and their historical bondage with the national life. I feel, perhaps, I have not much to reply to those points which they have mentioned.

With these words, I again offer my thanks to the hon. Members.

SHRI KHYOMO LOTHA: Sir,...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Lotha, your reference 18 actually to the security forces having been stationed. Therefore, I think the Government should have noted what you have said.

The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76, as passed by the Lok Sabha, be taken into consideration.'

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now we take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the

SHRI PRANAB MUKHERIEE: Sir, I move :

"That the Bill be returned."

The question was put and the motion was adopted.

THE GOVERNMENT OF UNION TER-RITORIES (AMENDMENT) BILL, 1975

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : Mr. Vice-Chairman, Sir, I move:

"That the Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Representation of the People Act, 1951 and also to amend the North-Eastern Council Act, 1971, as passed by the Lok Sabha, be taken into consideration."